

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 193 of 2020**

**IN THE MATTER OF:**

**Ashwani Setia**

**...Appellant**

**Versus**

**Bhawani Industries Pvt. Ltd. & Anr.**

**...Respondents**

**Present:-**

**For Appellant: Mr. Abhishek Anand, Advocate.**

**For Respondent: Mr. Harsh Garg, Advocate for R-2.**

**ORDER**  
**(Virtual Mode)**

**06.11.2020** Learned Counsel for the Respondent No. 1/Operational Creditor is not present. Reply-Affidavit in this appeal, is yet not filed by the Respondent No. 1.

Respondent No. 1 may file Reply-Affidavit within two weeks. Rejoinder, if any, may be filed within one week thereafter. Parties may file brief Written-Submissions, not more than three pages within three weeks. Copies of Judgments on which they want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice) Hearing' on **08<sup>th</sup> December, 2020.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

Basant B./nn/